

LOK SABHA DEBATES

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LOK SABHA

Wednesday, August 6, 1980, Sraavana
15, 1902 (Saka).

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Allotment of Medical and Engineering seats in Andaman and Nicobar Islands

*859. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is widespread discontentment throughout the Union Territory of Andaman and Nicobar Islands regarding allotment of medical and engineering seats.

(b) if so, the criteria for allotment of these seats to the permanent inhabitants;

(c) whether these seats are reserved for the tribals and old settlers prior to 1942 and new settlers settled under the Government scheme;

(d) whether seats are allotted to them accordingly and if so, the details of allotments made during the past three years; and

(e) the action Government contemplate to satisfy the people of Andaman and Nicobar Islands in this connection?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):

(a) to (c) and (e). A statement is laid on the Table of the House.

(d) Information is being collected and would be laid on the Table.

Statement

The criteria for allocation of seats followed since 1978 for medical and engineering courses are as under:—

(i) 40 per cent of the seats for local candidates.

(ii) 20 per cent of the seats for Scheduled Castes/Scheduled Tribes of the Islands.

(iii) (a) 20 per cent of the seats for children of Central as well as State Government employees serving the Administration on deputation.

(b) the remaining 20 per cent of the seats for the children of the Government servants of the Administration.

2. The term 'local' as with reference to Andaman and Nicobar Islands has been defined as follows:—

(i) a person who has had a minimum of five years continuous education in the islands leading to acquiring of the minimum qualifications laid down for the post;

(ii) a person either of whose parents was born in the Islands.

(iii) (a) a person settled in the islands under any scheme of rehabilitation or colonisation;

(b) the spouse/child of such a person.

The above definition of 'local' applies for nominations to seats reserved for islanders in medical and engineering institutions on the mainland.

3. Administration has received some representations regarding the criteria

for allocation of medical and engineering seats which are under consideration.

SHRI MANORANJAN BHAKTA:
Mr. Speaker, Sir, as you know, the Union Territory of Andaman and Nicobar Islands is one of the remotest and far-flung areas; it is not only backward but isolated too. In this territory we have got only one Degree College and there is no further scope for higher education.

The Government of India used to allot six, seven or eight medical and engineering seats for the students of the Union Territory of Andaman and Nicobar Islands. Prior to 1978 there used to be a system. But, what was the necessity for the Government to change that during 1978?

Secondly, who did it; and

Thirdly, before changing the criterion, whether any discussion took place with the public representatives or not.

This is my first supplementary.

SHRI YOGENDRA MAKWANA:
Sir, these seats are allotted according to the norms laid down as per the Mudaliar Committee Report. According to that, there is one medical seat allotted for a population of 55,000. Like this, based on this norm, the Union Territory of Andaman and Nicobar Islands is entitled to only four seats. But, keeping in view, the backwardness of the area, the Ministry of Health has been allotting seven to ten seats to this area every year.

SHRI MANORANJAN BHAKTA:
My question was this. This is not my second supplementary.

MR. SPEAKER: Is this your first supplementary?

SHRI MANORANJAN BHAKTA:
Yes, Sir. Prior to 1978 there was some criterion. Why was this changed to the present criterion? Who changed it and whether, before changing that,

this was discussed with the people's representatives or not? This is my question.

SHRI YOGENDRA MAKWANA:
The criterion is fixed in consultation with the Home Ministry's Advisory Committee for the Union Territory of Andaman and Nicobar Islands.

SHRI MANORANJAN BHAKTA:
This is not correct because I know that since I am also a member of that Committee. Anyway, my second supplementary is this. It is very important because the seats are allotted by the Central Government; from what we have seen, it seems that mostly the sons and daughters of the officers going on deputation there get those seats and not the real inhabitants, the permanent inhabitants of that territory thereby depriving them of these seats. My second supplementary is this: will the hon. Minister kindly assure us that, in future, he will fix the criterion in such a manner that the permanent inhabitants of this place get the seats in the medical and in the engineering colleges?

SHRI YOGENDRA MAKWANA:
Sir, I assure the hon'ble Member that the matter will be re-considered.

श्री एम. स्वप्नारायण राव: अध्यक्ष जी, अंडमान और निकोबार में मुझे जाने का मौका मिला है और श्री मनोरंजन भक्त जी मुझे वहां ले गये थे और मैंने वहां की हालत को देखा है। आप जानते ही हैं कि ब्रिटिश शासकों के जमाने में बड़े बड़े नेताओं को पकड़ कर वहां रखा जाता था और मैंने वहां की हालत को देखा है। थोड़ा सा बैकग्राउंड में जाना पड़ता है और उसके बाद मैं प्रश्न कर रहा हूँ। वहां के जितने लोग हैं, वे हिन्दी में बात करते हैं, बान्धू वाले, मलयालम बोलने वाले, तमिल और बंगाली बोलने वाले, सब हिन्दी में बात करते हैं और इन्टर-कास्ट और इन्टर रिलीजन मॉरिज करते हैं। ऐसी हालत में वहां के जो लोग हैं, उनकी प्रिवेन्सिज नहीं रहनी चाहिए। उनको जो निगलेक्ट कर रहे हैं, यह नहीं होना चाहिए और यह त्राम भिनिस्टर साहब की जिम्मेदारी है। दुनिया में कहीं भी ऐसे लोग नहीं मिलेंगे और वहां

के लोग सेकूलरइज्म को पूरी तरह से दिख रहे हैं। जब ऐसी बात है, तो वहां पर मीडिकल और इंजीनियरिंग सीट्स डबल करने की कोशिश आप करते, तो अच्छा होता। मैं मंत्री जी से जानना चाहता हूँ कि वे इस बारे में क्या करने वाले हैं?

श्री योगेन्द्र मकवाना: मैंने पहले ही बताया है कि मुद्दालियर कमेटी की रिपोर्ट के अनुसार वहां पर 4 सीटें होनी चाहिए लेकिन हमने वहां पर 7 सीटें दी हैं। जो बात आपने बताई है, वह सही है और वहां के लोगों की जो हालत है, उस सब को ध्यान में रख कर, just now I assure the hon'ble Member that the entire matter will be re-considered.

Inclusion of Grade I Officers of CSS in Select List for Selection Grade

*861. SHRI H. N. NANJE GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether under Rule 12 of the CSS Rules, 1962 read with Regulation No. 2(a) of the CSS (Promotion to Grade I and Selection Grade) Regulations, 1954 framed under these Rules, only permanent grade I officers of CSS with 5 years approved service in that Grade are eligible for inclusion in the Select list for Selection Grade of CSS;

(b) whether some Grade I Officers who were not permanent in the Grade at that time were included in Select List for Selection Grade of CSS issued by the previous Government in December, 1979:

(c) if so, what action Government propose to take in the matter;

(d) whether Government propose to issue necessary modifications to the said Select List excluding therefrom names of persons included therein in violation of the statutory rules and regulations and if not, the reasons therefor; and

(e) the steps contemplated to avoid recurrence of such cases?

*361. SHRI H. N. NANJE GOWDA: THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENT AFFAIRS (SHRI P. VENKATASUBBALAH): (a) Yes, Sir. However, the Regulations are of the year 1964.

(b) to (e). A Statement is laid on the Table of the House.

Statement

(b) The Select List for Selection Grade of CSS 1979 was issued in two parts—one on 7th December, 1979 and the other on 5th June, 1980. There were some officers who were eligible for confirmation from dates earlier than 1st July, 1979, the date with reference to which eligibility for consideration for inclusion in the Selection Grade was to be reckoned. Orders of their retrospective confirmation in Grade I were issued on the 14th January, 1980. In order to safeguard the interests of such officers their cases were also considered pending issue of orders of their confirmation as has been the practice in the past. However, appointment of such officers whose names figured in the said Select List to the Selection Grade of the CSS on a regular basis was not made till orders of their retrospective confirmation in Grade I were issued.

(c) Does not arise.

(d) As orders confirming the concerned officers in Grade I from dates earlier than 1st July, 1979 have already been issued the question of making any modification in the Select List does not arise.

(e) As far as possible it will be ensured that orders confirming the eligible officers in Grade I are issued before the Select List for appointment to the Selection Grade of the Service is issued in future.